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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 14-06-2018

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP/349/IB/2018
NAME OF THE PETITIONER(S) : SOFTWARE ONEINDIA PVT LTD
NAME OF THE RESPONDENT(S) : EXALT INTEGRAL SOLUTION PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. P. M. V. J. Swamy
for Anant, Swamy & Dharmar

petition

Signature

ORDER

Counsel for petitioner present and stated that the notice sent to the respondent returned unserved and the delivery track indicates that the notice was refused. The counsel for petitioner is directed to make a paper publication in English having wider circulation in the District in which the office of the company is situated and file an affidavit alongwith proof of advertisement by the next date of hearing. Put up on 12.07.2018.

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(S VIJAYARAGHAVAN)
Member (Technical)

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(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)